

ACT No. III OF 1887.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 14th
January, 1887.)

An Act to amend the Indian Evidence Act, 1872.

WHEREAS it is expedient that Revenue-officers should not be compelled to say whence they obtain information with respect to offences against the public revenue; It is hereby enacted as follows:—

I of 1872. 1. The following section shall be substituted for section 125 of the Indian Evidence Act, 1872, namely:—

New section substituted for section 125 of the Evidence Act.

“125. No Magistrate or Police-officer shall be compelled to say whence he got any information as to the commission of any offence, and no Revenue-officer shall be compelled to say whence he got any information as to the commission of any offence against the public revenue.

Information as to commission of offences.

“*Explanation.*—‘Revenue-officer’ in this section means any officer employed in or about the business of any branch of the public revenue.”

[Price one anna.]